

**Central Administrative Tribunal
Madras Bench**

CP/310/00009/2021 in OA/310/01910/2017

Dated the 29th day of April Two Thousand Twenty One

P R E S E N T
Hon'ble Mr.S.N.Terdal, Member(J)
&
Hon'ble Mr.C.V.Sankar, Member(A)

S.Sitharthan,
S/o.S.Swaminathan,
H.No.7/81, Amutha's Angel-II,
Venba Avenue, Sithalapakkam,
Chennai 600 126. ..Applicant/Applicant
By Advocate **M/s.P.Ulaganathan & S.K.Sekar**

Vs.

1. Shri Apurva Chandra IAS,
Secretary to Government of India,
M/o Labour,
Shram Shakti Bhawan,
New Delhi 110 001.
2. Shri Sunil Bharthwal, IAS,
Central Provident Commissioner,
Employees Provident Fund Organization,
Bhavishya Nidhi Bhawan,
14, Bhikaji Cama Place,
New Delhi 110 066.
3. Shri Chandramauli Chakraborty,
Additional Central Provident Fund Commissioner,
EPF Organization, M/o.Labour & Employment,
Zonal Office, (Chennai & Puducherry),
37, Royapettah High Road,
Chennai 600 014. ..Respondents/Respondents

By Advocate **Mr.V.Vijay Shanakr**

ORAL ORDER
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

This Contempt Petition has been filed by the applicant in OA 1910/2017 against the respondents alleging wilful disobedience of the order passed by this Tribunal in OA 1910/2017 dated 06.2.2020. Notice was issued to the respondents.

2. Today, when the matter is taken up, both the parties submit that the Hon'ble High Court of Madras has stayed the relevant order and accordingly the CP could be closed.

3. In view of the stay granted by the Hon'ble High Court of Madras, this CP is closed. Notices of contempt are discharged.

(C.V.Sankar)
Member(A)

29.04.2021

(S.N.Terdal)
Member(J)

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